

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 497/93
Tax No.

DATE OF DECISION 10/12/1993

Smt. V.K.G. Panicker Petitioner

Mr. Mukhija Advocate for the Petitioner(s)

Versus

Union of India & Anr. Respondent

Mr. R. M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel : Vice Chairman

The Hon'ble Mr. K. Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NA

Smt. V.K.G. Panicker
w/o Shri C.K.G. Panicker
Head Mistress, Rly-Primary School (EM) BL,
r/o Bungalow No. L/297, West Yard Rly. Colony,
Valsad-396 001.

: Applicant

(Advocate: Mr. Mukhija)

Versus

1. Union of India
Through:
The General Manager,
Western Railway,
Churchgate, Bombay-20.
2. Divisional Rail Manager,
Western Railway,
Bombay Central.

: Respondents

(Advocate: Mr. R.M. Vin)

ORAL ORDER

IN

O.A.497/93

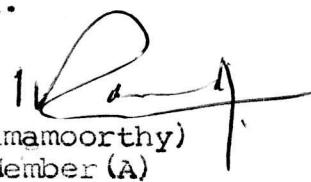
Date: 10/12/1993

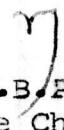
Per: Hon'ble Mr. N.S. Patel

: Vice Chairman

The applicant and his advocate Mr. Mukhija are not present. Dismissed for default. No order as to costs.

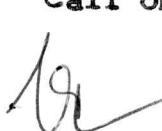
However, we note that the ~~officer~~ Mr. S.P. Singh Law Assistant, Western Railway, Bombay Division, who is present before us, states that the representation of the applicant dated 18.9.1992 will be decided within two months hereof and the ~~result~~, with ^{decision} brief reasons, the ~~decision~~ will be communicated to the applicant within one week after the same is taken.


(K. Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman

Date	Office Report	Order
28-2-1994		<p><u>M.A. 49/94</u></p> <p>Heard Mr. Mukhija and Mr. Vin. M.A. allowed. Order dated 10-12-1993 dismissing O.A. 497/93 set aside. O.A. 497/93 restored to file.</p> <p><u>O.A. 497/93</u></p> <p>Adjourned to 28-3-1994. Mr. Mukhija informs us that the applicant has not received any communication or any decision on her representation dated 18-9-1992. We once again direct the respondents to take decision on the said representation latest by 22-3-1994 as undertaken by Mr. S.P. Singh, Law Assistant, Western Railway, Bombay Division in the open court on 10-12-1993. If the decision is not taken in the matter by 22-3-1994 and not communicated to the applicant before 28-3-1994 the said officer or his successor in office may personally remain present before the Tribunal on 28-3-1994.</p> <p>Copy of this order may be furnished to Mr. Vin so that he may forward it to the concerned office or officer.</p> <p><i>R</i></p> <p>(K. Ramamoorthy) Member (A)</p> <p><i>N.B. Patel</i> (N.B. Patel) Vice Chairman.</p> <p>*AS.</p> <p><i>copy of order furnished to Mr. Vin on 28/2/94 28-2-94</i></p>

Date	Office Report	Order
28-3-1994		<p>On the telegram of Mr. Mukhija adjourned to 18-4-1994.</p>
		<p>(K. Ramamoorthy) Member (A)</p> <p>(N.B. Patel) Vice Chairman.</p>
18.4.1994.		<p>*AS.</p> <p>Mr. B. R. Kyada, states under the instructions from the Law Officer Mr. Singh, who is personally present, in the Court, states that the DPO has passed a speaking order dated 18.3.1994, on the representation of the applicant. He tenders a copy of the speaking order for production. The same may be taken on record. Mr. Kyada further states that a further inquiry into the matter will be undertaken to ascertain whether the records of the school show that the applicant had worked for any periods during the vacations in the relevant years and a detailed speaking order will have been passed. He states that a responsible officer may be deputed to the school for carrying out inspection and inquiry. He seeks eight weeks' time for submitting a fresh speaking order with necessary details. Adjourned to 25.7.1994.</p>
		<p>(K. Ramamoorthy) Member (A)</p> <p>(N.B. Patel) Vice Chairman</p>
		<p>ait.</p>

Date	Office Report	ORDER
25-7-94		<p>Mr. Vin is not present. Mr. Unnikrishnan, Assistant Personnel Officer, Divisional Office, Bombay Central, who is present, states that Mr. Vin is indisposed and is unable to attend the Tribunal today. Mr. Unnikrishnan further states that, pursuant to our order dated 18-4-94, a speaking order is already passed on 22.7.1994 and is delivered to the applicant. Even in the written arguments submitted today by Shri Mukhija, there is a clear admission that speaking order dated 22.7.94 is already received by the applicant. In the written arguments, the main grievance which is now tried to be high-lighted is that the applicant is not given credit of H LAP (Half pay leave). Mr. Unnikrishnan states that H LAP does not form the subject-matter of this application. However, keeping this contention aside, we direct the respondents to examine whether any credit of H LAP is required to be given to the applicant under the relevant rules. If it is required to be given the credit of, the respondents may better do the needful in that behalf also, so that a needless litigation putting the railway administration to avoidable loss may be averted. These directions to be complied with before 8-8-1994 and to furnish a copy of the orders, if any, passed to the applicant. Mr. Mukhija furnishes a copy of the written arguments to Mr. Unnikrishnan.</p> <p>Call on 8-8-1994.</p> <p> (V. Radhakrishnan) Member (A)</p> <p> (N.B. Patel) Vice Chairman</p> <p>vtc.</p>

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 497/93

~~TYPE NO.~~

DATE OF DECISION 08/8/1994

Smt.V.K.G.Panicker _____ Petitioner

Mr.N.D.Mukhija _____ Advocate for the Petitioner (s)

Versus

Union of India & Ors. _____ Respondent

Mr.R.M.Vin _____ Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

Smt.V.K.G.Panicker w/o
Shri C.K.G.Panicker,
Head Mistress, Railway Primary School (EM) BL,
r/o Bungalow No.L/297, West Yard
Railway Colony, Valsad-396 001

: Applicant

(Advocate: Mr. N.D.Mukhija)

Versus

1. Union of India

Through:
The General Manager,
Western Railway,
Churchgate, Bombay-20.

2. Divisional Railway Manager,
Western Railway,
Bombay Central.

: Respondents

(Advocate: Mr.R.M.Vin)

ORAL ORDER

in

O.A. 497/93

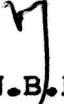
Date: 08/8/94

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

After necessary enquiry, the respondents have given credit to the applicant for the LAP which she earned as a result of having worked during the vacation and her leave account shows a balance of the maximum amount of LAP i.e. 240 days plus some leave credit on account of H LAP. On behalf of the applicant Mr.Mukhija states that, the applicant is satisfied with this, and seeks permission to withdraw the O.A. Permission granted. O.A. stands disposed of. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Application No. 041497/93 of 19

Transfer Application No. _____ Old W. Pett. No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for commitment to the

Record Room

Dated : 26.09.94

Countersigned :



ccccaf
Signature of the Dealing
Assistant

Section Officer/Court officer

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE cal 499193 OF 19

NAME OF THE PARTIES Mes. V.I.C. Gherga, P

VERSUS

40.12081

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD

Application No. 02/497/93 of 199

Transfer Application No. _____ Old Writ Pet. NO. _____

C E R T I F I C A T E

Certified that no further action is required to be taken
and the case is fit for consignment to the ~~Recd. Room~~ (Decided).

Dated : 16/12/93

Counter signed :

~~Section Officer / Court Officer~~

~~Arrived 27.12.93~~

Sign. of the dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT NEW DELHI

INDEX SHEET

CAUSE TITLE..... OA/499/93..... OF 198□.

NAMES OF THE PARTIES..... Mrs. V. K. Crimja P.....

VERSUS

U. S. S. Arizona

PART A B & C